

**IN THE NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH, BENGALURU
(Through web-based video conferencing platform)**

**ITEM No.13
C.P. (CAA)No.35/BB/2023**

IN THE MATTER OF:

M/s. TAAL Tech India Pvt. Ltd.

... Petitioner

Order under Section 230-232 of Companies Act, 2013

Order delivered on 08.02.2024

CORAM:

**JUSTICE (RETD.) T. KRISHNAVALLI
HON'BLE MEMBER (JUDICIAL)**

**SHRI MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Petitioner : Shri S. Sathya Ganesh

ORDER

1. Heard the Ld. Counsel for the Petitioner.
2. It is observed that the Ld. Counsel for the Petitioner has filed an Affidavit *vide* Dairy No.540 dated 25.01.2024 stating that the Petitioner has not received any objections to the sanction of the Scheme of Amalgamation. The same is taken on record.
3. List the matter before the Regular Bench on **21.02.2024**.

**-Sd-
(MANOJ KUMAR DUBEY)
MEMBER (TECHNICAL)**

**-Sd-
(T. KRISHNAVALLI)
MEMBER (JUDICIAL)**

Anishma